GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2073
ANSWERED ON:06.12.2012
AMENDMENT IN COMPETITION ACT, 2002
Annayyagari Shri Sai Prathap;Rao Shri Sambasiva Rayapati

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is contemplating to bring changes and amendments in the Competition Act 2002;
- (b) if so, the details thereof along with its objectives; and
- (c) the salient features which have been included in the proposed amendments to the Act?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (c) Yes, Madam. In the light of the experience gained in the working of the Competition Commission of India (CCI) and the suggestions of an Expert Committee appointed for the purpose, certain amendments in the Competition Act have been finalized. A Bill to amend the Competition Act is likely to be introduced in the current session itself.